

उद्योग महीदय : माननीय सदस्य कहते हैं कि सिनेमाघों की बिजली कट की जाये ।

If the industrial worker does not get any recreation during the evening, he will not be able to work the next day in the factory.

Shri S. M. Banerjee (Kanpur): Apart from this power crisis or the anticipated crisis in Delhi, I would like to know from the hon. Minister whether it has been brought to his notice that all the ordnance factories producing highly specialised defence material in Kanpur are going to be affected because of the extreme shortage of power there despite the assurance of the Union Minister here.

Dr. K. L. Rao: I am afraid, I am not aware of this. No report has yet come that the power will be cut.

12.10 hrs.

PAPERS LAID ON THE TABLE

COMPANIES (CENTRAL GOVERNMENT'S) GENERAL RULES AND FORMS (SECOND AMENDMENT) RULES, 1965

The Minister of Planning (Shri B. B. Bhagat): I beg to lay on the Table a copy of the Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 1965, published in Notification No. G.S.R. 1570 in Gazette of India dated the 30th October, 1965, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-5171/65.]

NAVY (ENROLMENT) REGULATIONS, 1965

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): I beg to lay on the Table a copy of the Navy (Enrolment) Regulations, 1965 published in Notification No. S.R.O. 359 in Gazette of India dated the 30th

October, 1965, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-5172/65.]

TAX CREDIT CERTIFICATE (EXCISE DUTY ON EXCESS CLEARANCE) SCHEME, 1965 AND OTHER NOTIFICATIONS

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): I beg to lay on the Table—

- (1) a copy of the Tax Credit Certificate (Excise Duty on Excess Clearance) Scheme, 1965, published in Notification No. G.S.R. 1636 in Gazette of India dated the 5th November, 1965, under sub-section (4) of section 280 ZE of the Income tax Act, 1961. [Placed in Library. See No. LT-5173/65.]
- (2) a copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Customs and Central Excise Duties Export Draw-back (General) Seventy-third Amendment Rules, 1965, published in Notification No. G.S.R. 1605 in Gazette of India dated the 6th November, 1965.
 - (ii) The Customs and Central Excise Duties Export Draw-back (General) Seventy-second Amendment Rules, 1965, published in Notification No. G.S.R. 1606 in Gazette of India dated the 6th November, 1965.
 - (iii) The Customs and Central Excise Duties Export Draw-back (General) Seventy-first Amendment Rules, 1965, published in Notification No. G.S.R. 1608 in Gazette of India dated the 6th November, 1965.
 - (iv) The Customs and Central Excise Duties Export Draw-